

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CA(CAA) 97(ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

NAME OF THE COMPANY: M/s Blueblood Ventures Ltd. And M/s Devoted
Construction Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Gursat Singh Vachher, Advocate		
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	For the Respondent (s) :	Mr. Abhishek Baid, Advocate Mr. Anup Jain, Advocate Mr. Pranee Das, Advocate for SEBI		
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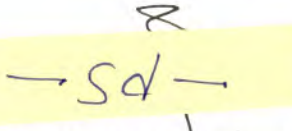
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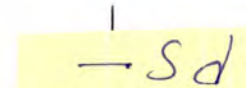
Mr. Pranee Das, Advocate appearing on behalf of SEBI submits that they have no objection to the sanction of the proposed scheme. It is further submitted that in response to their letter dated 17.8.2017 to the Bombay Stock Exchange, they have also received the No Objection on behalf of the Stock Exchange.

Ld. Counsel for the Petitioner submits that he has received some objections receipts from the office of the Regional Director to which he shall be replying.

Notice to the RD and ROC to be represented on the next date of hearing.

To come up on 19th September, 2017.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**

(Lekh Raj Singh)